

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 172 of 2018 &**  
**IA NO. 393 OF 2019**

**Dated: 8<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Shri Suryakant Gupta, Proprietor M/s Rajaram Maize Products .... Appellant(s)**  
**Solar Power Division**

**Versus**

**Chhattisgarh State Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Divyank Tyagi

Counsel for the Respondent(s) : Mr. Ravi Sharma  
Mr. Kasif Khan for R-1

Mr. Apoorv Kurup  
Ms. Nidhi Mittal for R-2 & 3

**ORDER**

**IA No. 393 of 2019**  
***(Appln. for condonation of delay in filing reply)***

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

**APPEAL No. 172 of 2018**

Finally, two weeks time is granted to the Learned counsel for the Respondent No. 3 to file reply on or before 23.05.2019 with advance copy to the other side, failing which it shall be taken as nil. Thereafter, rejoinder may be filed on or before 21.06.2019 with advance copy to the other side.

List the matter on **07.08.2019**. In the meantime, pleadings be completed.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**